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Friday, the 1st August, 1997/10th Sravana, 1919 (Saka)

The House met at eleven of the Clock, the Deputy Chairman in the Chair.

# ORAL ANSWERS TO QUESTIONS

Steps to Enable Children to Enjoy Childhood

\*141. SHRI IQBAL SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) what steps are being taken by Government to enable children—belonging to poor Dalits, tribal and minority Sections—to enjoy childhood and develop full blossomed personality, educationally, intellectually and culturally, keeping in view Article 24 of the Constitution;
  - (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the reaction of Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI): (a) to (c) A statement is laid on the Table of the House.

## Statement

(a) to (c) In keeping with Article 24 and other relevant Articles (39 and 45) of the Constitution of India and the Directive Principles of State Policy concerning Welfare and Development of Children. the Government of India formulated the National Policy for Children through a Resolution in 1974. The Policy enunciates that children's programmes should find a prominent part in the National Plans for the development of human resources so that children who are viewed as the nation's "supremely important asset" grow up to become robust citizens, physically fit, mentally alert and morally healthy endowed with the skills and motivation needed by society:

Equal opportunities for development of all children during the period of growth to serve the larger purpose of reducing inequality and ensuring social justice is the aim of the National Policy Resolution.

As a follow-up to National Policy for Children, a number of programmes are being implemented for the welfare and overall development of children including children belonging to the weaker sections of the society and SC & ST (statement-I). (See below) Further, the National Plan of Action for Children drawn up in 1992 provides for priority in action for working children for which various programmes and schemes are to be undertaken by the concerned line. Ministries/Departments for rehabilitation of working children.

In addition, the National Policy on Health 1993 provides for special measures for the improvement of maternal and child health, the National Policy on Education 1986 perceives education as fundamental to all-round development of children and stipulates free compulsory education of satisfactory quality to all children up to 14 years of age before the turn of the century and emphasises universal enrolment of children. The National Child Labour Policy announced in 1987 comprises a legislative action plan, focusses on general development programmes for benefiting children wherever possible and project based action plans in areas of high concentration of child labour.

To provide equal opportunity for the children belonging to poor dalits, tribal med minority sections, the Government is implementing the following programmes and schemes. Setting up of Ashram Schools for extending educational like establishing residential facilities schools for ST students in environment conducive to learning; Aid to voluntary organisations for SC/STs under which grant-in-aid is given for setting up of residential/non-residential schools, hostels and creches for education and development of SC/ST children; 3

Centrally sponsored scheme of Pre-Matric Scholarships to the children of those engaged in unclean occupations etc.; Educational complex for Scheduled Tribes. Girls in low literacy pockets: Grant-in-aid to voluntary organisations working for the welfare of scheduled tribes: With a view to spreading technical education in appropriate technologies and skills relevant to the minorities, extension centres of community polytechnics are being run in minority concentration districts: Promotion of Madrasa education on voluntary basis; Area intensive programme for educationally backward minorities to provide basic education infrastructure and facilities in educationally backward areas etc.

With specific reference to Article 24, the Government has taken a series of steps for rahabilitation of child labour working in hazardous occupations. A major programme was announced in August 1994 for the withdrawal and rehabilitation of around 2 million children working in hazardous occupations. So far 76 Child Labour Projects have been set up for the rehabilitation of around 1.5 lakh children working in hazardous occupations. Under the project, children withdrawn from work are enrolled in special schools where they are provided with non-formal education, vocationa! training, nutrition, stipend etc. As per the available information, around 1.65 lakh children are already enrolled in the special schools set up under the projects.

The Supreme Court of India has also in their judgement dated 10.12.1996 given

certain directions regarding the manner in which children working in hazardous occupations are to be withdrawn and rehabilitated as also the manner in which the working conditions of children working in non-hazardous occupations are to be regulated and improved upon. The important directions given in the iudgement include survey of working children, payment of compensation amounting to Rs. 20,000/- by the offending employer for every child employed in hazardous occupations in contravention of the provisions of the Cnild Labour (Prohibition & Regulation) Act, 1986, giving alternative employment to an adult member of the family in place of child withdrawn from such hazardous occupations, provision of education in a suitable institution for the children so withdrawn, creation of Child Labour Welfare-cum-Rehabilitation Fund etc. The various directions of the Supreme Court are to be implemented in a time bound manner. A number of steps have been taken by the government as a follow up of the directions of the Supreme Court.

Child Labour is a complex socioeconomic problem. The Common Minimum Programme (CMP) announced by the Government seeks complete abolition of child labour. A beginning has been made by the Government for withdrawal and rehabilitation of children working in hazardous occupations. These efforts will continue till the objective of complete elimination of child labour is achieved.

#### Statement of the last

Child Development Programmes and Agencies for their Implementation

MINISTRY/DEPARTMENT	SCHEMES
Department of Woman & Child Development	ICDS     Supplementary Nutrition     Immunization & Health Check-up     Early Childhood Development     Non-formal Pre-school Education     Referral Services

MINISTRY/DEPARTMENT	SCHEMES
	2. Adolescent Girls Scheme 3. World Bank ICDS I & II 4. World Food Programme 5. Balwadi Nutrition 6. Special Nutrition 7. Early Childhood Education 8. Girl Child 9. National Creche Fund 10. National Children Fund 11. Assistance to Voluntary Organisations working in the field of women and children 12. Indira Mahila Kosh 13. Rashtriya Mahila Kosh 14. Mahila Samriddhi Yojana
Health & Family Welfare	1. Child Survival and Safe Motherhood (CSSM) 2. Universal Immunization Programme (UIP) 3. Mother and Child Health (MCH) 4. School Health Check-up Scheme 5. First Referral Units 6. Reproductive and Child Health Projects
Education	1. Primary Education 2. Operation Black Board 3. Mid-day Meal Scheme 4. School Health Check-up Scheme 5. District Primary Education Programme 6. Total Literacy Mission 7. Non-formal Education 8. Minimum levels of learning 9. Integrated Education for the Disabled Students 10. Scholarships for blind, deaf and orthopaedically handicapped
Rural Areas and Employment	Rajiv Gandhi Drinking Water Mission     Reral Sanitation     Development of Women and Children in Rural Areas
Welfare	Grant in aid for:—  1. Assistance for vocational training and rehabilitation

to Questions

AINISTRY/DEPARTMENT	SCHEMES
	2. Assistance for special achools for disabled children  3. Assistance for aids and appliances  4. Scheme for welfare of Street Children  5. Scheme for Prevention and Control of Juvenile Social Maladjustment  6. Adoption of neglected and destitute children  7. Aid to voluntary organisations for SC/STs for residential/non-residential schools, hostels, and creches for education and development of SC/ST children  8. Centrally sponsored scheme of prematric scholarship to the children of those engaged in unclean occupations  9. Central Sector Scheme of Special Educational Development Programme for SC/ST girls belonging to very low literacy levels  10. Centrally sponsored scheme of Ashram schools for extending educationally facilities  11. Educational complex for Scheduled Tribe girls in low literacy pockets.
Labour	National Child Labour Projects     International Programme on Elimination of Child Labour (IPEC).

SHRI S.R. BOMMAI: In keeping with Article 24 and other relevant Articles—Article 39 and 45—of the Constitution of India and the Directive Principles of State Policy concerning Welfare and Development of Children, the Government of India formulated the National Policy for Children through a resolution in 1974. The policy enunciates that children's programmes should find a .....(interruptions).....

PROF. RAM KAPSE: Madam, it is already laid on the Table of the House.

THE DEPUTY CHAIRMAN: It is a very long statement.

SHRI TRILOKI NATH CHATURVEDI: Madam, the hon. Minister can underline important points if he wants to do so.

SHRI S.R. BOMMAI: Why I am reading out is, it concerns six Ministries.

PROF. RAM KAPSE: We have read the statement.

THE DEPUTY CHAIRMAN: Let the Member put his first supplementary.

SHRI S.R. BOMMAI: If it is so, I would say that a statement is laid on the Table of the House.

श्री डकबाल सिंह: उपसभापति महोदया, माननीय मंत्री जी ने बड़े विस्तारपर्वक मेरे सवाल का जवाब दिया है। मैं माननीय मंत्री जी से कहना चाहता हं कि कॉमन भिनिसम प्रोग्राम के तहत जो आपने जवाब दिया है लेकिन यह जो डॉपआउट्स स्ट्रेंट्स करते हैं, इसमें 4 साल की उप्र तक के जो बच्चे पढाई छोडकर चले जाते है वह बिहार में 65 परसेंट हैं. उत्तर प्रदेश में 20 से 30 परसेंट हैं. पंजाब में भी 20 से 39 परसेंट हैं. आन्ध प्रदेश में 55 परसेंट. राजस्थान में 53 परसेंट. मिजोरम में 19 परसेंट और यहां तक कि केरल में भी चार परसेंट है। मैं माननीय मंत्री जी से जानना चाहता हं कि जो आपने आर्टीकल 24 के बारे में और दसरा आपने कहा कि कॉमन मिनिमम प्रोधाम में हमारा फैसला है कि हम जल्दी से जल्दी ....लेकिन इतने डापआउटस हो रहे हैं. बच्चे ऐजकेशन छोड़ रहे है। आज जब भारत की आजादी को पचास वर्ष हो गये है फिर भी बच्चे ऐजकेशन नहीं ले रहे हैं तो उनके बारे में आप क्या सीच रहे हैं? आज चार करोड़ चालीस लाख बच्चे छोटे-छोटे कामों में लगे हुए हैं तथा अपने मां-बाप को पैसा कमाकर दे रहे हैं। मेरे कहने का अर्थ है कि जो बच्चे ऐज़केशन छोड़ रहे हैं. उनके बारे में आप क्या सोच रहे हैं।

SHRI S.R. BOMMAI: Madam, it is a fact that there are drop-outs at the primary school level, that is, classes I to V. I would like to bring to the notice of the House that in 1960-61, the drop-out rate at the primary level was 54.9 per cent. In 1993-94, it was 36.3 per cent. At the upper-primary level, the drop-out rate in 1960-61 was 78.3 per cent, while at present it is 52.8 per cent. So, the drop-out rate is coming down, but still it is there. I do agree it is because of poverty. Parents try to get an additional income by engaging their children in different occupations. It is happening because of lack of awareness among parents. Therefore, Madam, I have introduced a Bill in this House to make education a Fundamental Right. It is not only obligatory on the Central and the State Governments to give educational facilities, but it is the duty of the parents also to sent thier children to schools. When the Bill is discussed. Members can suggest ways and means to achieve this goal. We have introduced the Mid-Day

Meal Scheme in schools. If it is properly implemented, it would be another attraction for children. We require more schools, and, more important, awareness among people. Kerala has achieved 90 per cent of literacy because there is awareness. Voluntary organisations also have contributed a lot in this direction. Therefore, I would like that it should be a people's movement. It is not only the duty of the Government, but society should also cooperate in creating an awareness among people to sent their children to school. When the Bill is discussed. Members can give their suggestions. The Government would be happy to have their suggestions.

श्री डकबाल सिंह: मैडम, मंत्री जी ने जवाब में बहत कुछ कह दिया है लेकिन कॉमन मिनिमम प्रोग्राम जो सरकार का बनाया हुआ है उसमें इन्होंने यह फैसला किया है कि सन् 2000 तक हम भारत के परे बच्चों को एजकेट करेंगे लेकिन माननीय मंत्री जी ने इसकी तरफ बिल्कल ध्यान नहीं दिया है और परे आर्टिकल के बारे में दबारा बता दिया है। मैं माननीय मंत्री जी से यह जानना चाहता है कि आप कॉमन मिनियम प्रोग्राम को किस ढंग से लाग करेंगे? अभी जो ब्लैक बोर्ड और प्राइमरी स्कूल का सिस्टम है, खासकर के नाइंथ फाइव ईयर प्लान में प्राइमरी एजुकेशन देने के संबंध में, तो क्या आपने कोई नई अपनी योजना बनाई है? यदि नई योजना आपने अपने प्रोग्राम में बनाई है तो उसके बारे में बातइए ताकि इस देश के गरीब का बच्चा स्कल में जा सके उसको एजकेशन मिल सके और उसके बाद देश के नवनिर्माण में वह अपना अच्छा रोल अदा कर सके? उसके बार में आपसे जानना चाहता हं।

SHR1 S.R. BOMMAI: I thank the hon. Member for reminding me about the Common Minimum Programme. We want to implement it. With that end in view, a Conference of Chief Ministers was called. They were also of the view that universalisation of education should be achieved. After their endorsement, a Committee, consisting of Education Ministers of some States, was constituted under the chairmanship of Shri Saikiaji. The Committee has submitted its report. It says that education should be made a Fundamental Right. The

Committee also suggested that clementary education should be fully implemented by the end of the Ninth Five Year Plan, not by the end of the 20th century. It is estimated that for this purpose about 50,000 crores of rupces would be required.

They have suggested. Not by 2000 AD, but by the end of the Ninth Five-Year Plan. This would be placed before the Cabinet. We intend to find resources to provide education and all other facilities. I assure you that the commitment we have made in the Common Minimum Programme would be fulfilled. As far as the details are concerned, as I said, when the Bill comes, I will give the details.

THE DEPUTY CHAIRMAN: You have made a commitment; I agree. But Mr. Minister, are you yourself convinced about it, that by 2000 AD, you would be able to do that?

SHRI S.R. BOMMAI: Therefore, I said, Madam, 'by the end of the Ninth Five-Year Plan.' It would be 2002.

THE DEPUTY CHAIRMAN: Even by 2002....

SHRI S.R. BOMMAI: If there is a political will, yes; it is possible.

THE DEPUTY CHAIRMAN: In fifty years, we could not do it. In five years, can we do it?

SHRI S.R. BOMMAI: Five years also is not a small period, Madam. If everybody co-operates, it is possible.

श्री इकबाल सिंह: मैडम, अभी तक 75 हजार स्कूल ऐसे हैं जिनकी कोई बिल्डिंग नहीं है, इसके बारे में मंत्री जी ने कोई जवाब नहीं दिया। 75 हजार स्कूल ऐसे हैं जिनकी बिल्डिंग नहीं है, जहां बच्चे जाकर एजूकेशन ले सके तथा 40 हजार स्कूल ऐसे हैं जिनको हमने अभी तक पूरे टीचर नहीं दिए हैं। अभी तो कामन मिनिमम प्रोग्राम चल हो रहा है लेकिन अभी तक हम टीचर भी नहीं दे पाए हैं। 75 हजार स्कूल ऐसे हैं जो कच्चे हैं, वहां पंखे नहीं हैं, बिल्डिंग नहीं है, उन की छत नहीं है, उनके बारे में आप क्या सोच रहे हैं।

SHRJ S.R. BOMMAI: Madam, let me point out. Already, the Government has taken a number of steps. The DPEP is one programme. Where there is one teacher, we are providing a second teacher. Where there is only one room in the school, we are providing a second room. Now, within a radius of one kilometre, there is a school, there has been improvement from the days of Independence till now. The only problem is: population growth. Because of the population growth, we have not been able to provide adequate schools. Therefore, Madam, we have to think about that also.

श्री रामनाथ कोखिन्द: उपसभापति महोदया, मंत्री जी ने अपने उत्तर के पैरा 7 में सप्रीम कोर्ट के जजमेंट का जिक्र किया है। हम सब लोग जानते हैं कि उत्तर प्रदेश में फिरोजाबाद एक ऐसा शहर है जो कि म्लास इंडस्ट्री के लिए वर्षों से मशहर रहा है। आज़ तो वह पर्यावरण की दृष्टि से भी मशहूर हो गया है। महोदया, त्री जी ने अपने उत्तर में जो सुप्रीम कोर्ट के जजमेंट का जिक्र किया है, उस सिलसिले में मैं मंत्री जी से केवल फिरोजाबाद ग्लास इंडस्ट्री के संबंध में जानना चाहंगा कि क्या आपने वहां पर सुप्रीम कोर्ट के जजमेंट के भूताबिक सर्वे करा लिया है? यदि करा लिया है तो जो संधीम कोर्ट ने डाइरेक्शन दी थी कि आफेडिंग इंडस्टी पर आप 20 हजार रुपए प्रति चाइल्ड के रेट से लगायेंगे, उसका पालन हुआ या नहीं? इस संबंध में मैं यह भी जानना चाहता हं कि ऐसी कितनी आफेडिंग इंडस्टीज हैं और वहां से जो चिल्डन विदडा किए गए हैं क्या उनको किसी सुटेबल इंस्टोट्यूशन में या किसी एजुकेशनल इंस्टोट्यूशन में भर्ती कराया गया है? इन चीजों को मैं मंत्री जी से जानना चाहता है।

SHRI S.R. BOMMAI: Madam, the hon. Supreme Court pronounced its judgement in December, 1996. They have directed that an all-India survey should be conducted. The all-India survey has commenced. It is in the final stages. The survey has not been completed yet. After the survey is completed, we will try to implement the next stage of taking away the children from the hazardous industries and making the employer deposit Rs. 20,000/-. As the survey is incomplete, I am not in a position to give this figure.

SHRI RAGHAVJI: Is there no timelimit for the survey? When would it be completed?

श्री रामनाथ कोविन्दः महोदया, सर्वे के लिए टाइम लिमिट दी गई है। मैं मंत्री जी से जानना चाहता हूं कि वह टाइम लिमिट क्या है और उस टाइम लिमिट में आप सर्वे पूरा कर लेंगे या नहीं?

SHRI S.R. BOMMAI: The Labour Department is doing its best, Madam. As I said, the survey has already started. Shortly it is going to be completed.

SHRI RAM NATH KOVIND: There is a time-limit as per the Supreme Court Judgement.

SHRI S.R. BOMMAI: Time is granted. The survey has to be completed within six months.

SHRI RAM NATH KOVIND: Six months are over

SIIRI S.R. BOMMAI: Yes, six months are ever. We have not been able to do it. I am admitting it. The whole country will have to be surveyed. Therefore, it will take some time. We will complete it as early as possible and then take the next step.

श्री जीरेन्द्र कटारियाः ज्ञुक्रिया मैडम। बच्चे हमारे देश का मस्तकबिल है लेकिन मुस्तकबिल के बारे में मैं हमार देश में क्या किया जा रहा है. यह विन्ता का विषय है। हमारे संविधान में सब से पहले इस बात का वायदा किया गया था कि 14 साल के जो बच्चे है उनकी तालीम मुप्रत और मुक्कमल तीर पर 10 साल में दी जाएगी उसके बाद 1974 में नेशनल पॉलिसी फार चिल्डन बनाई गई एक रेज़ोल्युशन के ज़रिये । मैं मंत्री साहब से कहना चाहता हं कि जो हमारे संविधान में प्रावधान था 14 साल के बच्चों को 10 साल के अन्दर मुफ्त तालीम देने का और उसके बाद 1974 में नेशनल पॉलिसी फार चिल्हन के तहत बीकर सेक्शन के बच्चों. गरीब लोगों के बच्चों को उनके ओवर-आल डवलफॉट के लिए उनके उत्थान के लिए स्कीम बनाई गई थी। 1974 से लेकर 1997 तक 23 साल हो गए हैं, मंत्री साहब से पछना चाहता हं कि वह स्कीमें जो 1974 में बनाई गई थी, कई सालों के बाद आज उन सारी स्कीमों का क्या हम्र है?

[ایفوی دیرینودنگادی، و مشکریهموم \_ سستقياب بإدر مين بماري دمیش میں کیا کیا جارہا ہے۔ یہ جنتا کا لين تنظيره المين نيشناره کے دوییہ -میں منزی صاحب سے کہنا چاریتا بریی که جو بریمارے معمود حال میں براودمان تخام اسال کے بچوں کو امال [-4·

What is the implementation position of these schemes? In addition to that, I want to know why the performance of

<sup>† †</sup> Transliteration in Arabic Script

the implementation agencies, who are bureaucrate of our country is dismal?

आज हमारे जितने भी कानून बनते हैं, उनमें सब से बड़ी हमारी मुसीबत यह है कि उनका इंपलीमेंटेशन का बहुत बुरा हाल है। बच्चों के बारे में आप हमें बताएंगे कि 23 साल से बाद, 1974 में जो पॉलिसी बनाई गई थी, उन स्कीमों का हश्र क्या हआ?

الآج ممارے جینے بھی قانوں بنتے ہیں ال میں ہسب سے بوئی ہماری معینت یہ ہے کرانکا امیں منٹیشن کا بہت برا حالہ ہے بچوں کے بارے میں اب سمیس بتا ہوں کے کہ موہ سال کے بدر 192میں جو پالیسی بنائ می متی ال اسکیموں کا حشر کیا ہوا۔]

what is the implementation position of these policies?

SHRI S. R. BOMMAI: Madam, the hon. Members firstly referred to the provision in the Directive Principles to educate all children within the age group of six and thirteen within ten years. It has mentioned in the Directive Principles. But we have not been able to do it. But still the progress that has been made I would like to bring to the notice of this august House. In 1950-51 the percentage of literate children was 16.67. Today the percentage is 52.21. That is the increase. In 1950-51 the number of schools was 2.23 lakhs. Today there are 7.44 lakhs of schools. In 1950-51 the number of teachers was 6.24 lakhs. Today there are 28.36 lakhs of teachers. In 1950-51 the number of children attending school was 1.92 crores. Today 14.94 crores of children are attending schools. I am giving these figures to show that we have done something. It is not that we have done nothing. But still more a needs to be done. I agree with the hon. Member. If it is left with the officials it cannot be done. Voluntary organisations, panchayats, local village corporations, municipalities and people should be involved. Then only there will

be' good management and attendance also. Therefore, we have to involve the people. Why is it successful in Tamil Nadu and in Kerala? It is because of the missionaries, it is because of the recognised bodies, it is because of the voluntary organisations who look after it. Who supervises it? The panchayat supervises it. Therefore, it is successful. I am sorry to say that in most of the Hindispeaking areas of the north panchayats and the voluntary organisations are not taking so much of the South, voluntary interest. In organistions are taking part. Their participation is more, and they are well utilised. The Policy of 1973 has been adopted. There is improvement in giving help to children. All blocks, except 1,200 blocks, have been covered under the ICDS. We are going to strengthen it further.

THE DEPUTY CHAIRMAN: In Bombay, the municipality is running medical colleges.

PROF. (SHRIMATI) BHARATI RAY: Madam, since the question is about enjoyment of childhood and development of full-blossom personality, withour permission, I will ask a slightly different sort of question. We know this, and social anthropological researches confirm the importance of sports and games in developing the personality of the child. I want to ask of the hon. Minister whether there is any definite plan, schemes or policy for developing sports and, more importantly, games, for children. And are there books? Libraries are difficult to develop. But children do enjoy stories. Is story-telling as a form of art and as a form of pursuing moral and ethical education being developed, or is it focussed on? Thank you, Madam.

SHRI S. R. BOMMAI: I completely agree with the hon. Member that story-telling will go a long way to educate children. Grandmothers used to tell stories.

SHRI TRILOKI NATH CHATURVEDI: Nowadays Ministers are telling stories.

SHRI S. R. BOMMAI: There used to be so much agitation for hearing stories at home.

The hon. Member asked about thesports policy. A new sports policy has cirulated to the State Governments and also sports organisations. The Consultative Committee of the Department had two meetings. It had detailed discussions on the sports policy. It is again meeting next week. We are finalising the sports policy. We will come before the House

उपसभापति: श्री दवे (व्यवधान) एक एक करके बुला सकती है। 23 नाम हैं मेरे पास..(व्यवधान) श्री राघवजी: सबसे पहले मैंने हाथ ठठाया था। उपसभापति: यह तो मझे पता नहीं। कैमरे से रिकार्ड कर लिया करेंगे..(ध्यवधान)

श्री अनन्तराय देवशंकर दवे: मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता है हालांकि मेर सवाल सीधा उनके मंत्रालय से नहीं है तो भी..(व्यवधान)

उपसभापति: सीधा उनके मंत्रालय से नहीं है तो फिर कोई लाभ नहीं है :. (व्यवधान) क्योंकि मंत्रालय का जवाब नहीं आएगा यहां पर ..(स्थवधान)

श्री अनन्तराय देवशंकर दवे: मैडम उन्होंने बहाया है अपने स्टेटमेंट में कि बच्चों के स्वास्थ्य के सुधार के लिए वे प्रयत्न कर रहे हैं। मैं कहना चाहता है कि आजकल समाज में, पूरे देश में जो बच्चे स्कूल जा रहे हैं उन स्कलों के इर्द-गिर्ट जहां गुटका पान मसाला मिलता है उसकी वजह से साखों बच्चों का खास्था दिन प्रतिदिन बिगडता जा रहा है, वे हैबीनाएटेड होते रहते हैं। क्या आपके माध्यम से मंत्री जी मुझे आश्वासन देंगे कि वे स्वास्थ्य मंत्रालय से यह प्रश्न हाथ में लेंगे क्योंकि बच्चों का स्वाख्य सुधारने के लिए पान मसाला और गुटका पर प्रतिबंध लगाना चाहिये। ये स्कल के आज-वाज कहीं नहीं बिकते चाहिय और थे देश में बंद होने चाहिये।

उपसभापतिः आप जरा संक्षेप में पुत्रे तो मैं बाकी

लोगों को भी बुलावा हो।

SHRI S. R. BOMMAI: It is a very good suggestion. I will pass it on to the Labour Minister for a proper enactment.

to Questions

श्री नरेश यादव: महादया माननीय मंत्री जी ने अपने उत्तर के दसरे भाग में कहा है-असमानता को कम करने तथा सामाजिक न्याय सुनिश्चित करने के वृहत प्रयोजनार्थ विकास की अवधि के दौरान बच्चों को विकास के समान अवसर प्रदान करना राष्ट्रीय नीति संकल्प का लक्ष्य है। तो क्या समान अवसर के लिए पब्लिक स्कूल और गर्वामेंट स्कूल में जो अत्तर हैं और सामाजिक न्याय का आपने संकल्प क्षिया है इसलिए इसे कम करने के लिए आप क्या कर रहे हैं? और "ख"

उपसभापतिः बस एक ही पछ लीकिए। ..(व्यवधान)

श्री नरेश यादवः इसी में है।

उपसभापतिः बस् नयोकि अभी 23 लोग क्व#न पछने को बैठे हैं।..(व्यवधान)

श्री नरेश यादवः महोदया, सम्पूर्ण साक्षरता मिशन में आपने बताया है, तो मैं जानना चाहता हं सम्पूर्ण साक्षरतः मिशन में आपके विभाग ने कितना खर्च किया है और उसके रिज़ल्ट का **अरसेंटेज क्या है, और आपने** कितना साक्षर किया है?

SHRJ S. R. BOMMAI: Madam, I do agree that differences in standards exist between Government and public schools run by the private sector. Public schools charge higher feet and they have got better standards. It is unfortunate. We have to improve the standard of the Government schools. In that direction a number of steps have been taken by the Government in the form of training of teachers, helping them to improve their qualifications, increasing their salaries and providing medical facilities. We also provide facilities to students belonging to the weaker sections. For S.C. and S.T. students we provide hostel facilities, scholarships and also health care. A number of other schemes are being implemented to help students belonging to the weaker sections.

SHRI BRAHMAKUMAR BHATT: Madam, since the question is directly related to child labour, unless child labour itself is prohibited and the Act in 💀 this regard is properly implemented by

the Government, the issue of their going to school for getting education and our providing all these facilities harldy arises. So, my question is whether the Government would prohibit child labour so that they can go to school.

SHRI S.R. BOMMAI: Madam, this question concerns the Labour Ministry. Still, I would like to say that there is already an Act called the Child Labour (Prohibition) Act, under which employment of children below a particular age is prohibited in hazardous industries and also in mines. There is already this Act and it should be properly implemented.

THE DEPUTY CHAIRMAN: There are so many hon. Members, who want to ask questions on this. We have already spent half an hour on this question. There arc other questions also. (Interruptions) One second, please. It is a very important question and it requires a lot of discussion. It has a bearing on our education policy. I think we can have a full-fledged discussion on it. All those hon. Members, who have given their names, will be participating in that debate. That would be better. Now. we move on to the next question.

## Revival Plan for IDPL

- \*142. SHRI GAYA SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) the stage of the revival plan for IDPL; and
- (b) by when it is expected to be implemented?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM): (a) and (b) A statement is laid on the Table of the House.

### Statement

(a) and (b) A revival package, formulated by the IDPL Management and vetted by the Industrial Development Bank of India (IDBI), Mumbai, was approved by the Board for Industrial &

Financial Reconstruction (BIFR) on the 10th February, 1994. The revival operations were for a period of 10 years beginning from 1994-95. The package. inter alia, envisaged higher production. sales, reduction in excess manpower, fresh financial support and capital restructuring from the Government, support and sacrifices from the Bankers, the employees, etc. Capital restructuring, as envisaged in the package, was agreed to by the Government. Fresh financial assistance amounting to Rs. 140.31 crores was provided to IDPL in the years 1993-94 to 1995-96 as against the total financial assistance of Rs. 119.94 crores envisaged in the package.

IDPL, in 1994-95, the first year of the revival operations, could not reach the targeted levels of operations. The proposed Management thereafter modifications in the existing package which, inter alia, envisaged additional fresh financial assistance to the tune of Rs. 98 crores from the Government. The Group of Ministers (GOM) under the chairmanship of the then Finance Minister decided in January, 1996 that no further commitment of financial assistance could be given and the modified plan should be got vetted through an Operating Agency appointed by the BIFR. The BIFR was informed accordingly. The BIFR declared the earlier package as having failed and appointed the IDBI, Mumbai, as the Operating Agency for a techno-economic viability study and for a report in this regard. IDPL management were also directed to submit their long-term revival proposal to the Operating Agency. The BIFR in a subsequent hearing directed the IDBI, Mumbai, to take the help of a reputed consultant for a diagnostic study of IDPL. M/s. A.F. Ferguson & Co., identified by the IDBI. Mumbai, were engaged for this purpose. The reports of M/s. AFF and also the IDBI, the Operating Agency, which were received in January, 1997, indicated that IDPL was not viable on "as is where is" basis. IDBI, Mumbai, further expressed a view